COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 853 OF 2017 IN DFR NO. 4092 OF 2016

Dated: 14th December, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

M/s S.P.S. Steel Rolling Mills Ltd. & Ors..... Appellant(s)Vs.Vs.Himachal Pradesh Electricity Regulatory Commission & Anr..... Respondent(s)

Counsel for the Appellant(s) : Mr. Ajay Vaidya

Counsel for the Respondent(s) : Mr. Manoj Kr. Sharma h/f Mr. Pradeep Misra Mr. Satish Arya (*Rep.*) for R-1

> Ms. Swapna Seshadri Ms. Parichita Chowdhury for R-2

<u>ORDER</u>

IA NO. 853 OF 2017

(Appl. for condonation of delay)

There is 26 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

The Respondents have been served. Mr. Manoj Kr. Sharma appears on behalf of Respondent No.1. Other Respondent, though served, is not represented.

We have heard learned counsel for the parties and perused the explanation offered for the delay in filing the appeal. We find the

explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing the appeal is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>24.01.2018.</u>

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/tpd